

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/814/2021**

This the 21<sup>st</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Shah Jahan Age 29 years, S/o Mohd Sharief Butt, R/o Sangram Bhata, Tehsil & District Kishtwar-182204.
2. Marufa Banoo Mintoo, D/o Mohd Hussain Mintoo, R/o Ward No. 7, Tehsil & District Kishtwar-182204.
3. Deepaka Devi, W/o Munish Sharma, R/o Matta, Tehsil & District Kishtwar-182204.
4. Rabya Kouser, W/o Nafees Iqbal Ahangar, R/o Filler Thakarai, Tehsil and District Kistwar-182204.

....Applicants

(Advocate:- Mr. M.R. Qureshi)

Versus

1. UT of J&K through Principal Secretary to Govt., Skill Development Department, Civil Secretariat, Jammu/Srinagar, Pincode-180001.
2. The Director, Skill Development Department, Jammu-180001.
3. The Principal,, ITI Kishtwar, District Kishtwar-182204

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The case of the applicants is that the Government of Jammu and Kashmir issued order No. 34-JK (DSD) of 2020 dated 12.10.2020 whereby sanction was accorded for enhancement of remuneration of candidates engaged on academic arrangement basis in ITIs & Polytechnics to Rs. 15000/- for gazetted posts and Rs. 12000/- for non gazetted



posts. The applicants were also drawing this remuneration, however, it was stopped under the pretext that it was applicable only to Academic Arrangement and not Guest Faculty. Though it is a verbal order, but the recovery has been effected from the salary of the applicants. It has been submitted that the nature of work/duties of the applicants is same as of the Academic Arrangement, which includes the same working hours and same teaching pattern, as such enhanced remuneration pursuant to Order dated 12.10.2020 is required to be granted in the favour of the applicants on the principle of "Equal Pay for Equal work".

2. Learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicants and take a decision on the same within a stipulated time frame.
3. We have heard Mr. M.R. Qureshi, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to consider this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of two weeks from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*